

courses were arranged for the benefit of their affiliates in various countries. Twenty candidates from Australia, Hong Kong, India, Japan, Malaysia, Pakistan, Philippines, Singapore, Thailand, United Kingdom, United States and South Viet Nam attended the training course arranged by Esso Standard Eastern Inc., and nine candidates from Thailand, Singapore, Malaysia, India and the Philippines attended the training course arranged by Burmah Shell Oil Storage and Distributing Co. of India Limited.

(c) These companies report that the response from the participants was good and the members found the course useful.

#### ACTION AGAINST GLOBE FINANCE COMPANY

\*974. **Shri T. P. Shah :**  
**Shri Onkar Lal Berwa :**  
**Shri Jageshwar Yadav :**  
**Shri J. B. Singh :**

Will the Minister of Finance be pleased to refer to the reply given to U. S. Q. No. 2140 on the 9th March, 1970 regarding Globe Finance Company and state :

(a) whether it is a fact that the Delhi High Court has since given its decision and ordered for payment to the depositors immediately ;

(b) whether it is also a fact that no payment has since been made to the depositors even after the decision of the Delhi High Court ;

(c) if so, the steps Government propose to take to safeguard the interest of hundreds of depositors and stress upon the firm for immediate payment to them ;

(d) if so, the date on which the first instalment of payment will be made to depositors ; and

(e) whether the depositors will also get the interest for their deposits for the period for which the case had been in the court and if not, the reasons therefor ?

**The Minister of State in the Ministry of Finance (Shri P. C. Sethi) :** (a) to

(d). Payments to depositors/creditors of Messrs. Globe Financiers Private Limited, Delhi can be made only after the Official Liquidator has realised sufficient funds for the purpose from the assets of the company in liquidation and after settling the list of creditors in accordance with the Companies Act, 1956 and the Companies (Court) Rules, 1959. The Official Liquidator is pursuing matters with the debtors of the company for the recovery from them of the Company's dues by filing suits against the debtors who do not make payments. This process is bound to take time and in the circumstances, it is not possible to say when the first payments will be made to the depositors.

(e) Payment of interest on deposits for the period for which the case has been in the Court is a matter which is to be decided in accordance with the directions of the Court.

#### DIVIDEND PAID TO DEPOSITORS OF PALAI CENTRAL BANK

\*975. **Shri P. Vishwambharan :**

Will the Minister of Finance be pleased to state :

(a) the dividend so far paid to the depositors of the Palai Central Bank which is under liquidation ;

(b) whether any dividend has been paid to the depositors during the last two years and if not, the reasons therefor ;

(c) whether there are prospects of any dividend to depositors being declared in the near future and if so, the rate of the dividend ;

(d) under the assessment so far made, what percentage of the deposits could be repaid ; and

(e) when the liquidation proceedings are expected to be completed ?

**The Minister of State in the Ministry of Finance (Shri P. C. Sethi) :** (a) Four dividends amounting in all to 61 p. in the rupee and aggregating to Rs.424.50 lakhs have so far been paid to the depositors of the Palai Central Bank. This is in addition to the preferential payment up to Rs.250 per depositor under Section 43-A(2) of the Banking Regulation Act. The total amount

paid under this head was Rs. 77.21 lakhs. Apart from this, a sum of Rs. 26.30 lakhs representing unclaimed dividends has been credited to the companies' liquidation account with Reserve Bank of India.

(b) and (c). No dividend was declared during the years 1968 and 1969. The Bank's liabilities have to be paid out of realisation of its assets and the declaration of further dividend to depositors will depend upon the pace of realisation of the assets of the bank.

(d) and (e). As further payment to depositors will depend upon the realisation of the remaining assets of the bank, it is not possible at this stage to make an assessment of the percentage of the deposits that could be ultimately repaid. Nor is it possible to indicate when the liquidation proceedings will be completed.

**दिल्ली और बम्बई में विभिन्न फर्मों द्वारा  
प्रायकर का अपवंचन**

\*976. श्री प्रकाशबीर शास्त्री : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार को बोल्गा रेस्टोरेट, नई दिल्ली, बोल्गा होटल, जनपथ, नई दिल्ली; होटल डिप्लोमेट, नई दिल्ली; बोल्गा रेस्टोरेट, बम्बई; भलीबाबा रेस्टोरेट, बम्बई; निपोली रेस्टोरेट, बम्बई; बोल्गा फ्रोजन फूड एण्ड आइस-क्रीम कम्पनी, बम्बई; और नई दिल्ली कौन्टिनेंटल फरनीचर, नई दिल्ली तथा श्री मदन लाल लाम्बा आदि द्वारा 50 लाख से अधिक रुपये के करों का अपवंचन करने के संबंध में पत्र प्राप्त हुए हैं ;

(ख) क्या यह सच है कि इस बारे में पहले भी पत्र भेजे गये थे लेकिन अधिकारियों ने उक्त कम्पनियों की साँठ-गाँठ से उन पत्रों के बारे में आगे कार्यवाही नहीं की थी ; और

(ग) यदि हाँ, तो उक्त करों को बसूल करने के लिये सरकार क्या कार्यवाही कर रही है ?

वित्त मंत्रालय में राज्य मंत्री (श्री प्र० च० सेठी) : (क) ऐसे पत्र प्राप्त हुए हैं जिनमें इस समूह द्वारा कर-अपवंचन के आरोप हैं, परन्तु उनमें आरोपों की पुष्टि के कोई प्रमाण नहीं हैं।

जहाँ तक कर-अपवंचन की मात्रा का संबंध है, सबसे पहले यह रकम 30 लाख रुपये की बतायी गई थी। बाद में इसको बढ़ाकर 50 लाख रुपये बताया गया, तदन्तर 64 लाख और अन्ततोगत्वा 84 लाख रुपये बताया गया है।

(ख) और (ग). जी नहीं। स्थिति ठीक इससे उलटी है। आरोपों की जाँच पहले भी की गयी थी और उनकी जाँच आगे भी की जा रही है। दो मामलों में कर-निर्धारण पूरा किया जा चुका है और चार वर्षों के कर-निर्धारण की कार्यवाही फिर से चालू की गई है। जिन दो मामलों में कर-निर्धारण पूरा किया जा चुका है, उनमें आमदनियों में की गई वृद्धियों के खिलाफ कर-निर्धारितियों द्वारा प्रपीलें की गई हैं। अन्य वर्षों के कर-निर्धारणों के संबंध में प्रायकर अधिकारी द्वारा जाँच की जा रही है और प्राशा है कि कर-निर्धारण की कार्यवाही शीघ्र ही पूरी हो जायेगी।

**IMPORT OF CHEMICAL PRODUCTS**

\*977. Shri Jugal Mondal :

Will the Minister of Petroleum and Chemicals and Mines and Metals be pleased to state :

(a) whether it is a fact that different kinds of chemical products are being imported at present, whereas production capacity for the same is available in the country itself ; and

(b) if so, the reasons therefor ?

The Minister of State in the Ministry of Petroleum and Chemicals and Mines and Metals (Shri D. R. Chavan) : (a) No Sir, in so far as the chemical products with which the Ministry of Petroleum and Chemicals and Mines and Metals is concerned.

(b) Does not arise.

**SEIZURE OF NEPALI GANJA**

\*978. Shri Shri Chand Goyal :

Shri Bishwanarayan Shastri :

Will the Minister of Finance be pleased to state :

(a) whether more than 80 maunds of Nepali Ganja worth nine lakhs of rupees has been seized recently ;